GRIEVANCES REDRESSAL FOR SALE OF PRODUCTS ABOVE MRP

1405. DR. RAM SHANKAR KATHERIA: (OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has set up any centre/ system/organisation/committee for redressal of grievances regarding sale of products at a price higher than their maximum retail price;
(b) if so, the details thereof; and
(c) if not, the Government’s plan in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री दानवे रावसाहेब दादाराव)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a) to (c) : Sir, under the Legal Metrology Act,2009 and the Legal Metrology (Packaged Commodities) Rules, 2011, provisions are made to prevent the sale of any pre-packaged commodity at a price higher than MRP. The enforcement of the rules is done by the State Governments, as and when violations comes to notice.

*****